

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 10th July, 1978.

**NOTIFICATION**

( INCOME-TAX )

No. 2426. (F.No.187/17/78-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Notification No. 1090 (F.No. 187/2/74-IT(AI) dated 20.9.1975, as amended from time to time.

The entries under columns 1, 2 and 3 against Sl.No. 15 shall be substituted by the following entries.

<u>COMMISSIONER OF INCOME TAX</u>	<u>HEAD QUARTERS</u>	<u>JURISDICTION</u>
1.	2.	3.
15. Madhya Pradesh-I	Bhopal	1. A,B,C, additional C & F Wards Bhopal. 2. Salary Circle. 3. Survey Circle. 4. Betul. 5. Bhind. 6. Datia. 7. Dewas. 8. Dhar. 9. Gwalior. 10. Guna. 11. Hoshangabad. 12. Indore. 13. Khandwa. 14. Kargone. 15. Mandasaur. 16. Morena. 17. Naisen. 18. Rajgarh. 19. Ratlam. 20. Sehore. 21. Shahapur. 22. Shivpuri. 23. Ujjain. 24. Vidisha. 25. Jabua.

This notification shall take effect from 26.1.8.78.

The Manager,

Government of India Press, NEW DELHI

( M. S. HASTRI )